

ITEM NO.107

COURT NO.2

SECTION IIA

S U P R E M E C O U R T O F  
R E C O R D O F P R O C E E D I N G S

I N D I A

Criminal Appeal

No(s). 181/1998

VILAS V. SANGHAI

Appellant(s)

VERSUS

SUMERMAL MISHRIMAL BAFNA & ANR

Respondent(s)

(with office report)

WITH

CrI.A. No. 210/1998

Office Report)

Date : 10/08/2016 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE  
HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Appellant(s)  
(in CrI.A. No.181/98)

Mr. Jay Savla,AOR  
Ms. Renuka Sahu,Adv.

For appellant(s) in  
CrI.A. No. 210/1998  
& for Res.No.2/State  
in CrI.A.181/98

Mr. Vilas Giri,Adv.  
Mr. Nishant Ramakantrao Katneshwarkar,AOR

For Respondent(s)

Mr. Ashok Mathur,AOR  
Mr. Arun Singh,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Hearing concluded.  
Judgment reserved.

(NARENDRA PRASAD)  
COURT MASTER

(INDU POKHRIYAL)

Signature Not Verified

COURT MASTER

Digitally signed by  
NARENDRA PRASAD  
Date: 2016.08.11  
13:37:01 IST  
Reason: